



(By Special Messenger)

**THE GAUHATI HIGH COURT AT GUWAHATI**

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-23/2018/ 2146 /A

From: Shri Raktim Duarah,  
Registrar General,  
Gauhati High Court, Guwahati

To,

The Deputy Commissioner of Income Tax (Tech.),  
Govt. of India, Ministry of Finance, Department of Revenue,  
Office of the Principal Chief Commissioner of Income Tax, NER,  
Aayakar Bhawan, Christian Basti, G.S. Road, Guwahati-781005

Dated Guwahati the 2<sup>nd</sup> June, 2020

**Subject:** Designation of Special Court u/s 280A of the Income Tax Act, 1961

**Reference:** Your letter No.S-21/PCCIT/NER/GHY/TECH/280A/2020-21/493 dated 18.05.2020

Sir/Madam,

With reference to your letter on the subject cited above, I am directed to inform you that the Draft Notification with regard to Designation of Special Court u/s 280A of the Income Tax Act, 1961, sent by you with the letter, under reference, is approved.

Therefore, you are requested to issue necessary Notification in this regard with an intimation to this Registry.

Yours faithfully.

Sd/-

**REGISTRAR GENERAL**

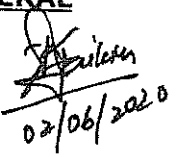
Memo No.HC.VII-23/2018/ 2147 - 2150 /A.

Dated 02.06.2020

Copy to:-

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The District and Sessions Judge, Kamrup (M), Guwahati.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for uploading this letter in the Gauhati High Court Website.

  
**REGISTRAR GENERAL**

  
02/06/2020